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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 102/2000

New Delhi, this the 16th day of March, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Bhagwan Dass
R/o A-37, Sector-7
JJ Colony, Pappankalan (Dwarka)
New Delhi - 110045

...Applicant

(Applicant in person)

V E R S U S

The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg
New Delhi.

...Respondent

O R D E R (ORAL)

Hon'ble Shri Govindan S. Tampi, Member (A)

In this case the relief sought is the regularisation of services of the applicant in any of the six vacant group "D" posts in the respondents' Headquarters office. The applicant continues to state that there are vacancies in the respondents' office. After explaining the position from respondents' side. Shri S.Rajappa, their counsel invites my attention to the additional affidavit filed by the respondents on 28-2-2001, where it has been averred in para 3 as follows :-

That I further submit that since there are no vacancies of Group "D" employees available in the Kendriya Vidyalaya Sangathan Headquarters where the applicant was working, it is not possible to consider the case of the applicant now. The case of the applicant would be considered as and when a regular and clear vacancy of Group "D" post arises.

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2. In view of the above averments, I feel that requirement of justice would be adequately met by directing the respondents to consider the case of the applicant as and when the vacancy of group "D" arises in the office.

3. At the same time, the applicant if he is still of the view that a vacancy does exist in the respondents' organisation, he shall indicate, which exactly is the said vacancy and where does it exist. This he should do within a month from the date of this ^{order} _h ⁸ ✓ order. If he so does, the same may be accordingly kept in mind, while the application is being disposed of.

4. The application is accordingly disposed of. No costs.

(Govindan S. Tampi)
Member (A)

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